

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 267 OF 2016 & IA NO. 562 OF 2016
AND
APPEAL NO. 190 OF 2017**

Dated: 10th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**APPEAL NO. 267 OF 2016 &
IA NO. 562 OF 2016**

In the matter of:

GRIDCO Ltd.

.... Appellant(s)

Vs.

M/s Bhushan Power & Steel Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. R. K. Mehta
Ms. Himanshi Andley
Mr. Rajat

Counsel for the Respondent(s) : Mr. Rajiv Yadav
Mr. Aamir Zafar Khan for R-1

Mr. R. B. Sharma for R-2 & 4

APPEAL NO. 190 OF 2017

In the matter of:

M/s Bhushan Power & Steel Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Mr. Aamir Zafar Khan

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley
Mr. Rajat for R-2

Mr. R. B. Sharma for R-3 & 4

ORDER**IA NO. 1139 OF 2017 in Appeal No. 190 OF 2017**
(Appl. for condonation of delay in filing amended memo of parties)

In this application, the applicant/appellant has prayed that delay in filing amended memo of parties may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Hence, delay in filing amended memo of parties is condoned and amended memo of parties is taken on record. Application is disposed of.

Appeal Nos. 267 OF 2016 & 190 OF 2017

Learned counsel for the appellant in Appeal No. 190 of 2017 seeks three weeks time to file rejoinder. He may file the same on or before 01.02.2018 after serving copy on the other side.

List these matters on **28.02.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member